

CENTRAL ADMINISTRATIVE TRIBUNAL : BANGALORE BENCH

APPLICATION NOS. 653/1994, 654/1994,
655/1994 & 656/1994

15.4.94

THURSDAY, DATED THE THIRTYFIRST DAY OF MARCH, 1994

Mr. Justice P.K. Shyamsunder, Vice Chairman

Mr. T.V. Ramanan, Member (A)

1. Shri N. Anandaraj
Aged 40 years
45, 6th Cross, Vasanthanagar
Bangalore - 560 052 Applicant in O.A. No. 653/1994.
2. Shri E.N. Chandrashekaraiah
Aged 47 years
G-VI(6), Telecom Quarters
Kaval Byrasandra, Bangalore-560 032.. Applicant in O.A. No. 654/1994
3. Smt. Shanthi Vijayakanth
Aged 30 years
W/o. Shri Vijayakanth
27, 4th Cross, 2nd Stage
G. Puram, Ulsoor
Bangalore - 560 018 Applicant in O.A. No. 655/1994
4. Shri D. Louis
Aged 40 years
221, 7th Main
Munivenkatappa Garden
Ulsoor, Bangalore-560 008 Applicant in O.A. No. 656/1994

(By Dr. M.S. Nagaraja, Advocate)

VS.

1. The Chief Superintendent
Central Telegraph Office
Bangalore.
2. The Director
Telecommunications
Bangalore Area, Bangalore-560 009.
3. Union of India represented
by Secretary to Govt.
Ministry of Communications
New Delhi. Respondents in in O.A.
Nos. 653/1994, 654/1994,
655/1994 and 656/1994.

(By Shri M.S. Padmarajaiah, S.C.G.S.C.)

....2/-

O R D E R

(Mr. Justice P.K. Shyamsunder, Vice Chairman)

Heard.

At our direction Shri M.S. Padmarajaiah, learned

S.C.G.S.C., takes notice on behalf of the respondents and we have heard him.

2. All these applications relate to alleged misappropriation of STD amounts collected. We find that all the applicants have not exhausted the remedy of filing revision petitions which is open to them under Rule 29 of the CCS(CCA) Rules, 1965. This is also the view taken by us in O.A. 488/1993. Following the decision in O.A. 488/1993, we dispose of these applications by directing the applicants to exhaust the remedy of filing a revision petition and if they have not done so far, they will do so within 6 weeks from the date of receipt of a copy of this order and if that is done, the department will dispose of the same within 3 months from the date of receipt of such revision petitions. In the meanwhile, we direct the department not to recover the amounts allegedly ~~enunciated~~ ^(decreed) by the applicants till the disposal of the revision petitions.

3. The applications are disposed of accordingly at the admission stage itself. No costs.



TRUE COPY

P. Shyamsunder

21 DECEMBER 1994

VERIFIED AT THE BENCH MR.
P. SHYAMSUNDER

Sch

(T.V. RAMANAN)
MEMBER(A)

Sch

(P.K. SHYAMSUNDER)
VICE CHAIRMAN